GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA UN-STARRED QUESTION NO. 3504 TO BE ANSWERED ON 25.03.2021

REGISTERED CRIMES AGAINST WOMEN AND CHILDREN

3504. SHRI RAJMANI PATEL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) The number of crimes that were registered against women and children in the country according to the National Crime Records Bureau since the year 2014 to date and the number of cases in which action was taken, the details thereof;
- (b) The action being taken by the Government to prevent said crimes, and
- (c) The reasons responsible for the said crimes, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

- (a): National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India". The report also contains information about the number of cases in which action was taken. The published reports are available till the year 2019.
- (b) to (c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against women and children rests primarily with the respective State Governments.

Nevertheless, the Central Government gives high priority to ensure safety and security of women and has undertaken various legislative and schematic interventions in this regard. These include legislations such as 'The Criminal Law (Amendment) Act, 2018', 'The Criminal Law (Amendment) Act, 2013', The Protection of Children from Sexual Offences (POCSO) Act, 2012 and amendment to POCSO Act, 2019, The Juvenile Justie (Care and Protection of Children) Act, 2015, 'The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013', 'The Protection of Women from Domestic Violence Act, 2006', 'The Dowry Prohibition Act, 1961', etc. The schemes/ projects include One Stop Centres (OSCs), Universalisation of Women Helplines (WHL), Mahila Police Volunteers (MPV), Emergency Response Support System (ERSS) which is a pan-India single number (112)/ mobile app based system for emergencies, a cyber-crime reporting portal to report obscene content, safe city projects in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata,

Lucknow and Mumbai), training and capacity building programs for Investigation Officers, Prosecution Officers and Medical Officers, distribution of Sexual Assault Evidence Collection (SAEC) Kits to States/ UTs, establishment of state of the art DNA Laboratory at CFSL, Chandigarh, assistance to 20 States/ UTs to strengthen Forensic Science Laboratories, setting up of 1023 Fast Track Special Courts (FTSCs) for speedy disposal of cases of rape and cases under POCSO Act, setting up/ strengthening of Anti Human Trafficking Units (AHTUs) in all districts of the country, setting up/ strengthening of Women Help Desks (WHDs) at Police Stations etc. The Government has also put in place Investigation Tracking System for Sexual Offences, an online analytic tool for tracking and monitoring of investigation. A National Database on Sexual Offenders (NDSO) has also been created.

In addition, Ministry of Women and Child Development and Ministry of Home Affairs have issued advisories to States/ UTs from time to time on various issues pertaining to safety and security of women and children.
